

MR. SPEAKER: I think that there should be a free forum for him, not for all.

SHRI JYOTIRMOY BOSU: People pay us Rs. 51 per day. We must give them some service....

MR. SPEAKER: In that respect, he deserves double.

SHRI JYOTIRMOY BOSU: Your glory will become more if you allow us to focus about the miseries outside.

MR. SPEAKER: Let him not try to sell me his goods.

SHRI JYOTIRMOY BOSU: I never mean to carry coal to New Castle.

12.26 hrs.

ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following telegram, dated the 12th December, 1972, from the Sub-Divisional Magistrate, Patna:—

"Shri Digvijaya Narain Singh, Member, Lok Sabha, was arrested and remanded to Phulwari Camp Jail, under sections 143/341, Indian Penal Code, in default of bail bond while offering *satyagraha dharna* before Central Revenue Building, Patna, on the 12th December, 1972."

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am concerned about the quantity of food that would be required there.

MR. SPEAKER: At least, I have great sympathy with the hon. Member. We shall see that he is looked after very well.

SHRI SHYAMNANDAN MISHRA: (Begusarai): But the Government should have some sympathy with the people for whom he is offering *dharna*.

SHRI JYOTIRMOY BOSU: Imagine our friends Shri Digvijaya Narain Singh offering *dharna*.

MR. SPEAKER: I think Shri Shyamnandan Mishra must have seen him. I think he went in consultation with him...

SHRI SHYAMNANDAN MISHRA: Quite right.

12.27 hrs.

PERSONAL EXPLANATION BY MEMBER

SHRI SOMNATH CHATTERJEE (Burdwan): I am thankful to you for giving me this opportunity to make a personal explanation.

On the 24th November, 1972, I had participated in the debate in the House on the non-official resolution moved by Shrimati Maya Ray on the question of unemployment. Shrimati Maya Ray gave a reply to the debate on the 8th December, 1972. Unfortunately, I could not attend the session of the House on the 8th December, 1972.

On Monday, the 11th December, I was told by a senior Member of this House that Shrimati Maya Ray in her reply had cast aspersions against me personally and had accused me, *inter alia*, of having a double standard. Yesterday, I obtained a copy of her speech and I found that in the course of her speech, she had made allegations against me as follows:

"But I was highly amused to hear of his horror that Rs. 438 crores were owing as tax arrears from private industrialists. We are horrified just as he is, but we shall await with interest to see that his horror is transposed into action. After all, Mr. Deputy-Speaker, double standards should not be maintained. It is very difficult to argue on behalf of the people in this House and then go out and argue on behalf of Mr. Haridas Mundhra defending him in the Supreme Court in the evasion of taxes. Let him not help these private industrialists in furthering evasion by defending them in courts of law."....

SHRI JYOTIRMOY BOSU (Diamond Harbour): Hindustan Motors.